

**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT
NEW DELHI**

(Under Sec. 18(1) read with Sec. 14 of the National Green
Tribunal Act, 2010)

ORIGINAL APPLICATION No. 712 OF 2023

IN THE MATTER OF:

Farman Qurashi

... APPLICANT

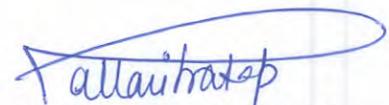
VERSUS

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE
CHANGE AND OTHERS ... RESPONDENTS

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Place: New Delhi
Date: 4.12.2023



PALLAVI PRATAP
ADVOCATE

COUNSEL FOR THE APPLICANT

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BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT
NEW DELHI

MEMORANDUM OF APPLICATION

(Under Sec. 18(1) read with Sec. 14 of the National Green
Tribunal Act, 2010)

ORIGINAL APPLICATION No. 712 OF 2023

IN THE MATTER OF:

Farman Qurashi

...APPLICANT

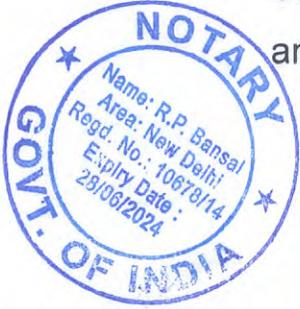
VERSUS

MINISTRY OF ENVIRONMENT, FORESTS
AND CLIMATE CHANGE AND OTHERS

...RESPONDENTS

SUPPLEMENTARY AFFIDAVIT ON BEHALF OF THE
APPLICANT

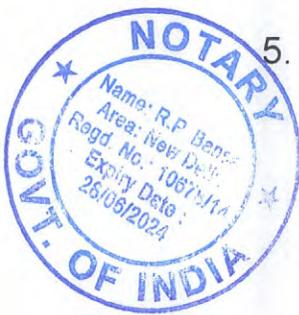
I, Farman Qurashi, aged about 35 years, S/o Inam Qarashi,
R/o House no.-318, Village- Chausana, Chausana Jaddid,
Shamli- Uttar Pradesh- 247778, do hereby solemnly affirm
and declare as under:-



1. That I, the deponent, is the sole applicant in the instant original application and as such is well conversant with the facts of the case and thus competent to affirm this affidavit.
2. That the instant original application is filed against the slaughter house operations undertaken by M/s Meem

Agro Foods Pvt Ltd, functioning on 993 to 1005, Kandhla Road, Kairana, Shamli District, U.P.-247774.

3. The said abattoir has been earlier granted Consent order dated 28.01.2020 under Air Act, 1981 and Water Act, 1974 but the said abattoir has been undertaking slaughtering operations without complying with the norms of effluent disposal and proper solid waste management as prescribed by the Uttar Pradesh Pollution Control Board and is flouting various conditions of the Consent order dated 28.01.2020.
4. That during the pendency of the instant Original Application, the respondent no. 4 (of the instant Original Application), granted a fresh Consolidated Consent & Authorization (hereinafter referred as 'CCA in short) dated 12.07.2023 under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981. True copy of the fresh Consolidated Consent & Authorization dated 12.07.2023 is filed herewith as **Annexure No. SA-1.**
5. That it is pertinent to mention that the said abattoir has been in contravention the conditions of Consent Order dated 28.01.2020 and despite of the grave violations, the respondent no. 4 instead of taking cognizance of such violation, has granted a fresh CCA dated 12.07.2023.



6. That for the facts above-mentioned, it is humbly prayed that the fresh CCA dated 12.07.2023 must be taken on record in interest of justice, equity and fair play.

FARMAN
Deponent

VERIFICATION

I, Farman Qurashi, aged about 35 years, S/o Inam Qarashi, R/o House no.-318, Village- Chausana, Chausana Jaddid, Shamli- Uttar Pradesh- 247778, do hereby verify that the contents of paragraph 1 to 6 are true to my personal knowledge and believed to be true on legal advice and that I have not suppressed any material facts.

Verified at New Delhi on 4th day of Dec, 2023.

[Signature]
IDENTIFIED BY



FARMAN
Deponent



ATTESTED
Notary Public, Delhi
(As Presented)
4 DEC 2023



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

186534/UPPCB/Circle3(UPPCBHO)/CTO/both/SHAMLI/2023

Date: 12/07/2023

To,

M/s

MEEM AGRO FOODS PVT LTD

MEEM AGRO FOODS PVT. LTD, KANDLA ROAD, KAIRANA,
SHAMLI,SHAMLI,247774

Application Id-
21630459

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MEEM AGRO FOODS PVT LTD** located at **MEEM AGRO FOODS PVT. LTD, KANDLA ROAD, KAIRANA, SHAMLI,SHAMLI,247774.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MEEM AGRO FOODS PVT LTD granted for the period from **12/07/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	FROZEN MEAT FROM SLAUGHTERING OF BUFFALO 600/DAY	72	Metric Tonnes/Day
2	BY PRODUCT MEAT BONE MEAL – 8 MT/DAY	8	Metric Tonnes/Day
3	BY PRODUCT TALLOW- 30 MT/DAY	30	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD THROUGH SEPTIC TANK	Septic Tank	SEPTIC TANK
Industrial	264 KLD THROUGH ETP	ETP	IRRIGATION/GREEN BELT/WASHING/ FLOUSHING IN OWN LAND

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

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In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	AS PER E(P) RULES, 1986
2	BOD	AS PER E(P) RULES, 1986
3	COD	AS PER E(P) RULES, 1986
4	TOTAL SUSPENDED SOLIDS (TSS)	AS PER E(P) RULES, 1986
5	OIL AND GREASE	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	AS PER E(P) RULES, 1986
2	BOD (mg/L)	AS PER E(P) RULES, 1986
3	TSS (mg/L)	AS PER E(P) RULES, 1986
4	Fecal Coliform (MPN/100ml)	AS PER E(P) RULES, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	2 X 600 KVA DG SETS WITH ACOUSTIC ENCLOSURE	DIESEL/PN G- 0.10 KL/DAY	02	Sulphur Dioxide	7.5 METER ABOVE STACK HEIGHT FROM ROOF LEVEL ON EACH

2	1 X 6 TPH BOILER with MULTI CYCLONE DUST COLLECTOR, WET SCRUBBER	BIOMASS/ BIO BRIQUETTES AND DRY DUNG - 4 MT/DAY	01	Particulate Matter	30 METER STACK HEIGHT FROM GROUND LEVEL
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Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER CAQM DIRECTION
2	01	Sulphur Dioxide	AS PER CAQM DIRECTION
3	01	Sulphur Dioxide	AS PER CAQM DIRECTION

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the

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competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid only for the production capacity of FROZEN MEAT- 72 MT/DAY FROM SLAUGHTERING OF BUFFALO- 600 NO./DAY AND BY PRODUCT MEAT BONE MEAL – 8 MT/DAY AND TALLOW- 30 MT/DAY only at site KANDLA ROAD, KAIRANA, DISTRICT-SHAMLI, 247774, U.P.
2. Industry shall submit the report on 24 compendium point and must comply the same for slaughter house units regularly to the Board.
3. The industry must complied the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.
4. This consent order will be subject to the compliance of order passed by the Hon'ble N.G.T. in O.A no.231/2014 and O.A. no. 66/2015 (Doaba Paryavaran Samiti Vs. State of U.P & Ors.) and application No. 19/2018(M.A no.172/2018).
5. The industry shall ensure to comply the the Hon'ble Supreme Court in the Writ petition (Civil) no. 309/2003 Laxmi Narayan Modi v/s Union of India and others in the case of Slaughter Houses.
6. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.

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7. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017 and will submit the action plan for reduction in water consumption within 3 months.
8. All the slaughtered meat produced by slaughter house shall be supplied to its integrated frozen meat unit. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to other frozen meat unit for processing.
9. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
10. No effluent shall be discharge outside the factory premises in any circumstances.
11. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
12. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
13. Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
14. The industry shall install and maintain electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.
15. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.
16. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
17. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
18. The industry shall operate as per norms 6 TPH BOILER installed with MULTI CYCLONE DUST COLLECTOR, WET SCRUBBER and 30 Meter Stack Height From Ground Level. Fuel for Boiler is BIOMASS/BIO BRIQUETTES AND DRY DUNG- 4 MT/DAY. Unit also operate as per norms 2 X 600 KVA DG sets installed with acoustic enclosure and stack height 7.5 Meter above from nearest roof level. Fuel for DG sets is Diesel/PNG- 0.10 KL/DAY. Only approved Fuel for Boiler and DG sets is permitted as per direction given by CAQM.
19. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
20. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM at point no. 65.
21. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
22. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
23. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining



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Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

24. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

25. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

26. DG sets under 800 KW have been fitted with Dual fuel system (70 % Gas + 30 % Diesel). For Capacity of DG Sets (>298 kW to <800 kW)' where authorised/certified agencies for RECDs are still not available provision of dual fuel system (70 % Gas + 30 % Diesel) in such DG Sets shall be considered as part compliance of the Directions No 54 to 57 dated 08.02.2022 and use of DG Sets shall be permitted for maximum 01 hour per day till September 30, 2023, in areas where gas infrastructure is available' as one-time as per CAQM direction dated-16.12.2022.

27. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

28. The industry shall maintain and operate bio filter properly so that no odour problem is created in the within premises and outside premises.

29. The industry shall ensure the proper handling and disposal of dung and ingesta.

30. The industry shall install a salt recovery unit at hide preservation section.

31. Industry shall submit stack/ambient air quality monitoring report from Boards Laboratory, after issuing this certificate within one month and on quality basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

32. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

33. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

34. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

35. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

36. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

37. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

38. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

39. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

40. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

41. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and

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Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

42. The unit shall submit the audited balance sheet for the current year.

43. The industry shall establish Miyawaki forest inside the factory premises and outside the premises in sufficient area the treated effluent from the ETP shall be used for forestation/irrigation within premises.

44. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

45. The Unit shall submit Bank guarantee of Rs. 1,00,000/- for establishment of Miyawaki Forest as per the GO No. 1011/81-7-2021-09(writ)/2016, dated-13.10.2021 of Department of Environment, Forest and Climate Change within a month from the date of issue of this order with the proposal for proposed plantation.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)

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मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |